

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.418

IA/56/ND/2023 IN CP/153 /ND/2022

IN THE MATTER OF:

Sh. Rajiv Shukla & Another	...	Applicant
Versus		
Ansal Properties & Infrastructure Ltd.	...	Respondent

under Section 73 (4).

Order delivered on 10.04.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Rakesh Taneja, Adv.
For the Respondent	: Ms. Mahima Sikhawat, Adv., alongwith Mr. Abdul Saini, Company Secretary

ORDER

Heard the submissions made by Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent. Both the parties are directed to file written submissions alongwith case laws, if any, within ten days. Let this matter be posted to **25.04.2024**.

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**